

[Sh. Mitrasen Yadav]

other allied Khadi Institutions are agitated for the past few years. They have from time to time been demonstrating against their exploitation. As a result of inaction on the part of the management as well as the Government, deep discontentment has gripped lakhs of such employees. They demand that the whole-time employees of Gandhi Ashrams and other Khadi Institutes should be given proper pay-scales and other facilities as are enjoyed by those of Khadi Commission. In Public interest, the Khadi Institutions should be nationalised. There should be an increase in the wages of weavers and spinners. A commission should be set up to look in to the aspects of employees' appointments and promotion. Misappropriation of funds in the Khadi Institution should be checked and the payment of salaries to the employees should be made through Banks and the employees should be brought under the purview of the Labour laws.

(vii) **Need to take steps to repair the breaches in Sone Canal**

SHRI RAMESHWAR PRASAD (Arrah): Mr. Deputy Speaker, Sir, the 15 year old Sone Canal that irrigates approximately 23 lakh acres of land in six districts of Bhojpur, Rohtas, Patna, Jehanabad, Gaya and Aurangabad of Bihar State has undergone many breaches at several places. Its waters often damage the standing crops after rupturing the barrage and crossing over to the fields. Consequently, there is a large scale wastage of water which makes adequate irrigation of the area impossible. If such a situation continues, this rice-rich area of Bihar will soon go dry.

Thus, there is a need to repair and modernise this canal without delay. The Central Government should immediately take steps in this direction.

14.05 hrs.

## MEMBER SWORN

Shrimati Bimal Kaur (Ropar)

14.06 hrs.

## DISCUSSION UNDER RULE 193

**Atrocities on Scheduled Castes and Scheduled Tribes-CONTD.**

[English]

MR. DEPUTY SPEAKER: We will now take up discussion under Rule 193. Yes, Mr. Sultanpuri.

[Translation]

SHRI K. D. SULTANPURI (Shimla): Mr. Deputy Speaker, Sir, I am grateful to you for giving me time to express my view. (Interruptions)

SHRI YAMUNA PRASAD SHASTRI (Rewa): Kindly permit me to raise matter under Rule 377. Owing to certain reasons, I was not able to be present in the House in time.

MR. DEPUTY SPEAKER: I can permit you to participate in the discussion under Rule 193, if you are willing to. Time to raise matter under Rule 377, is over. We have gone ahead by 2-3 items.

(Interruptions)

SHRI K. D. SULTANPURI: Mr. Deputy Speaker, Sir, the atrocities on *Harijans* is not a recent development, they are its victim right from their birth. Eminent leaders of this country like Mahatma Gandhiji, Jawaharlal Nehru and others contributed a lot for their upliftment but efforts in this direction have continuously met with various impediments. This is the reason that they were always pushed to the lowest rung of the ladder.